

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 54417 of 2014

[Arising out of OIA No.JNK-EXCUS-000-APP-159/2014-15 dated 12.05.2014 passed by the Commissioner (Appeals), Central Excise, CR Building, Plot No.19, Sector 17C, Chandigarh)

M/s. Chenab Textile Mills
(Industrial Area, SIDCO, Kathua (J&K))

Appellant

VERSUS

CCE, Jammu & Kashmir
(OB-32, Rail Head Complex, Jammu & Kashmir-180012)

Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Shri A.K.Saini, AR

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.60119/2020

DATE OF HEARING/ DECISION: 23.01.2020

PER ASHOK JINDAL

The appellants have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

